

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 252/91 in
O.A. NO. 1497/91

Decided on : 17.1.1992

Ashok Kumar

... Petitioner

-Versus-

Thakar Datt & Ors.

... Respondents

CORAM

HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri A. K. Bajpai, Counsel for the Petitioner

Shri P. H. Ramchandani, Sr. Counsel for the
Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

As the main O.A. has already been listed for hearing, we do not consider it expedient to pursue the proceedings. It is enough, however, to observe that the parties are entitled to appropriate directions from the Tribunal at the time of final disposal of the O.A. on the question as to whether, and, if so, to what extent, the petitioner in this case should be given monetary benefits for the period during which the order was subsisting. Accordingly, these points are dropped. The rule is discharged. No costs.

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN